

ITEM NO.19

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2235/2020
(Arising out of impugned final judgment and order dated 17-12-2019
in WP No. 15282/2019 passed by the High Court Of Judicature At
Bombay At Aurangabad)

SAINT XAVIERS HIGH SCHOOL

Petitioner(s)

VERSUS

JAYASHREE SHAMAL GHOSH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.12726/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.12730/2020-EXEMPTION FROM
FILING O.T.)

Date : 31-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Amol Nirmalkumar Suryawanshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Ms. Meenakshi Arora, learned senior counsel
appearing on behalf of the petitioner and perused the impugned
judgment and materials on record.

The issue involves in this petition is with regard to
payment of gratuity by unaided minority private schools.

In similar matter viz. SLP(C)No. 3293 of 2019 involving the
same issue, this Court has ordered notice.

In view of above, issue notice.

Tag with Civil Appeal No. 8162/2012 (@ SLP(C)No. 10724 of

2012).

Learned counsel appearing for the petitioner has submitted that out of the amount of Rs. 6,16,000/- (Rupees six lakhs sixteen thousand) deposited by the petitioner before the Controlling Authority, the claimant has already withdrawn the amount of Rs.3,08,000/-, which is 50%.

The balance amount of Rs. 3,08,000/- shall not be disbursed to the respondent until further orders from this Court.

(MADHU BALA)
COURT MASTER (SH)

(BEENA JOLLY)
BRANCH OFFICER